

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Customs Appeal No. 49 of 2011

(Arising out of Orders-in-Original (*De Novo*) No. 15/2010 dated 13.08.2010 passed by Commissioner of Customs, Custom House, New Harbour Estate, Tuticorin – 628 004)

M/s. Vijay Embroideries

...Appellant

No. 2/385G, Iswarya Nagar,
1st Street, Poondi Ring Road,
Texport Back Side,
11 Chettipalayam,
Tirupur – 641 602.

Versus.

...Respondent

Commissioner of Customs

Tuticorin Commissionerate,
Custom House,
New Harbour Estate,
Tuticorin – 628 004.

APPEARANCE:

For the Appellant : Mr. Y. Chaitanya Tejas, Advocate

For the Respondent : Ms. O.M. Reena, Authorised Representative

CORAM:

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

HON'BLE MR. AJAYAN T.V., MEMBER (JUDICIAL)

FINAL ORDER No. 40488 / 2026

DATE OF HEARING/ DECISION: 15.04.2026

Per: Mr. VASA SESHAGIRI RAO

The Ld. Advocate Mr. Y. Chaitanya Tejas representing the Appellant has stated that the appellant has instructed them that the appeal is not to be pursued and he prays that the appeal may be dismissed as withdrawn.

The Ld. Authorized Representative Ms. O.M. Reena represented the Department.

In view of the submission made, the appeal is dismissed as withdrawn.

(Order dictated and pronounced in open court)

Sd/-
(AJAYAN T.V.)
MEMBER (JUDICIAL)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

MK